

SUPREME COURT OF INDIA

Jothi Brick Works

Vs.

Deputy Commercial Tax Officer, T.N.

Writ Petition (C) No. 107 of 2002

(R.C.Lahoti and B.P.Singh JJ.)

01.04.2002

ORDER

The Text below is only a summarized version of the order pronounced

No copies of assessment served on assessee. Filing of appeal denied to assessee. Respondent failed to prove delivery of assessment Order. Respondent directed to supply assessment Order within four weeks.